

- (ii) **Need to provide compensation to the adivasis and others killed by Naxalites in Bastar district of M.P.**

[*Translation*]

SHRI MANKU RAM SODI (Bastar): Mr. Chairman, Sir, I would like to raise the matter under Rule 377 that there is a need to give compensation to the families of adivasis, harijans and other people of the village killed by naxalites in Bastar district of Madhya Pradesh. Since 1985, several police personnel have been killed in armed encounters with the Naxalites and the families of such policemen have been provided financial assistance as compensation at the rate of Rs. one lakh per family by the Government.

Naxalites kill those adivasis who assist the police in anti-naxalite drive. More than a dozen of such people have been killed by the naxalites, but their families have not been paid any compensations till now. Under such circumstances these adivasis are now reluctant to cooperate with the administration.

It is, therefore, requested that the Administration should give compensation at the rate of Rs. One lakh each to the families of all such persons as have been killed.

- (iii) **Need to construct shades on railway platforms at Bareilly Junction (U.P.)**

SHRI RAJVEER SINGH (Aonla): Mr. Chairman, Sir, I would like to present the following under rule 377:-

"In the absence of adequate provision of shades on the railway platform No. 2,3 and 4 at Bareilly Junction, railway passengers have to face a lot of difficulties on account of rains, scorching heat of sun and cold winds, for which I have been repeatedly requesting the Government. In spite of assurances given by the Government for the construction of shades, nothing has been

done in this regard and the situation remains the same. There is no progress in this direction. Besides, the waiting room provided there is very small and it is very urgent to convert it into a bigger room so as to provide more space. The public is repeatedly urging upon the Government to provide these facilities but the Government is adopting a negligent attitude.

Therefore, in the public interests. I urge upon the Government to take effective steps to get such shades constructed on the 1st class railway platform at Bareilly junction and the waiting room also should be made more spacious.

- (iv) **Need to develop Sitamarhi as a tourist place of National importance**

SHRI NAWAL KISHORE RAI (Sitamarhi): Mr. Chairman, Sir, "Sitamarhi, the birth place of Sita, mother of the Universe can be developed into a place of tourist centre of a national level. Many tourists visit this place daily, but in the absence of adequate hotel arrangements, the tourists coming from other places face great difficulties. So the Government can earn considerable revenue by setting up hotel there. All the more it can help mitigating unemployment problem to some extent. Construction of a railway line from Muzaffar Nagar to Sitamarhi which will connect Delhi by direct rail link, can also help to increase the number of tourists.

The Central Government should, therefore, allocate special grants and funds for developing Sitamarhi as a tourist centre of National Level so that the birth place of Mother Sita may be developed".

- (iv) **Need to ensure payment of family pension to the dependents of workers under Family Pension Schema**

SHRI HARADHAN ROY (Asansol): It is

learnt that the total accumulation of Rs. 3500 crores of the Family Pension Scheme has become a scandal in the country. The Scheme which commenced in 1971 has deprived lakhs of workers from the Family Pension despite the fact that they have made contributions thereto. Their widows are suffering for want of pension due to mismanagement in administration of the scheme. It is necessary to enquire how such huge accumulation has taken place and how the workers have been deprived of their legitimate pension.

Now I understand that this huge amount will be forming a corpus of the new pension scheme prepared by the Provident Fund Organisation. I want to know what is the guarantee that the workers' contributions will not meet the same fate.

I want that the Government should ensure that all the workers' families who have not received the benefits are provided the pension due to them. Otherwise, the credibility of the Government of India will be at stake and the workers will have no faith in this mockery of social security scheme.

- (vi) **Need to open a branch post office at Kadupissery in Irinjaalakuda**

PROF. SAVITHRI LAKSHMANAN (Mukundapuram): Sir, I would like to raise the following matter under rule 377.

Kadupissery South is 8 kms far from Irinjaalakuda and one of the biggest harijan colony. The nearest Thumboor Junction is also not connected with a Branch Post Office. The villagers are facing lot of problems without a Branch Post Office. In the year 1982, a Mass petition was submitted to the Postal Authorities by the residents of Kadupissery South.

In the year 1984, the Superintending Officer (Posts), Irinjaalakuda had enquired the matter and found it as a genuine case. With due recommendations the Officer had forwarded the matter to the Communication

Ministry for its final approval. But due to financial constraints, this proposal was extended for another 5 years.

In the year 1989, once again the matter was taken up in the Parliament where upon a full assurance was given by the Government that it has already been sanctioned and by March, 1990, the Branch Post Office at Kadupissery will start functioning. But until 27.1.1991, all the repeated reminders got no response. And at last on 28.1.1991, the Post Master General of Cochin replied to the Petitioner that there is an order from the Higher Post Authorities at Delhi, through telephonic communications, to stop all the proceedings pertaining to the new post offices, due to general elections.

Now the General Election is over. I would, therefore, urge upon the Government to issue necessary orders immediately, so as to open the said Post Office at Kadupissery.

- (vii) **Need to provide regular air service between Rajkot and Delhi**

[*Translation*]

SHRIMATI BHAVNA CHIKHALIA (Junagarh): Mr. Chairman, Sir, there is no direct air link from Junagarh, Porbandar, Jam Nagar, Amareli, Rajkot, Surendra Nagar Parliamentary Constituencies of Saurashtra region of Gujarat to Delhi. Previously there was one daily air service from Rajkot but later on it was withdrawn.

If Rajkot-Delhi air service is regularised on daily-basis, all these Parliamentary Constituencies and District headquarters will be benefited, because Rajkot is located in the centre of these places. The people can reach Rajkot with in one or one and a half hour and can reach Delhi by plane. It will help the M.Ps also and they can discharge their Parliamentary duties smoothly.

Apart from this, industry and trade are developing by and by in all these areas. The